

SLP(C)No. 10370 OF 2002
ITEM No.206

Court No. 8

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.10370/2002

(From the judgement and order dated 21/09/2001 in WA 1541/97
of The HIGH COURT OF MADRAS)

PONDICHERRY KHANDI & VILL.INDUSTRIES BD.

Petitioner (s)

VERSUS

P. KULOTHANGAN & ANR.

Respondent (s)

(With prayer for interim relief)
(For Final Disposal)
With

SLP(C)No.9482/2002

Date : 29/08/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. T.L. Viswanath Iyer, Sr. Adv.
Mr. V.G. Pragasam, Adv.

For Respondent (s) Mr. K. Ram Kumar, Adv.
Mr. B. Sridhar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. T.L. Viswanatha Iyer, learned senior counsel stated his arguments at 2.30 p.m. and concluded at 3.45 p.m. Then Mr. K. Ramkumar, learned counsel commenced his arguments and concluded at 4.00 p.m. Hearing concluded. Court reserved its judgment.

Sushma

(Madhu Saxena)
Court Master